

ITEM NO.26

Virtual Court 2

SECTION II

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Criminal Appeal No(s). 409/2019

KARUNA SHANKAR @ KALLU

Appellant(s)

VERSUS

STATE OF U.P & ANR.

Respondent(s)

([CUSTODY MATTERS]

IA No. 36261/2020 - EXEMPTION FROM FILING O.T.

IA No. 36260/2020 - GRANT OF BAIL)

Date : 01-06-2020 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.M. KHANWILKAR

HON'BLE MR. JUSTICE DINESH MAHESHWARI

HON'BLE MR. JUSTICE SANJIV KHANNA

For Appellant(s)

Ms. Meenakshi Arora, Sr. Adv.

Mr. Shekhar G. Devasa, Adv.

Mr. Rohit Pandey, Adv.

Mr. Silvia Kansal, Adv.

Mr. Manish Tiwari, Adv.

M/S. Devasa & Co., AOR

For Respondent(s)

Mr. Rohit K. Singh, AOR

Mr. Saurabh Mishra, AOR

UPON hearing the counsel the Court made the following
O R D E R

The respondent-State shall file report of the authorised officer or the concerned Investigating Officer, about the present health condition of the applicant/appellant as also about the appropriateness of releasing the applicant/appellant on bail. That report be filed via email within two weeks from today.

Advance copy of the report be made over to the learned counsel
for the applicant/appellant.

List the matter after two weeks.

(DEEPAK SINGH)
COURT MASTER (SH)

(VIDYA NEGI)
COURT MASTER (NSH)